THE CONSTITUTION (AMENDMENT) BILL, 1987 (TO AMEND ARTICLE 78.)

SHRI CHITTA BASU (West Bengal): Sir, I move for leave to introduce a Bill furher to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill.

THE CONSTITUTION (AMEND-TIES OF MINISTERS AND MEMBERS OF PARLIAMENT BILL, 1986-Contd.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and tlte motion was adopted,

SHRI SATYA PRAKASH MALAVIYA: Sir, I introduce the Bill.

THE DECLARATION AND PUBLICATION OF ASSETS AND LIABILITIES MINISTERS AND MEMBERS OF PARLIAMENT BILL, 1986. Contd.

श्री सत्य प्रकाश मालवीय : (उत्तर प्रदेश) माननीय उपसभाध्यक्ष जी, मैंने जो वर्तमान विधेयक प्रस्तुत किया है, वह इस आशा के साथ प्रस्तुत किया है कि इस में मुझे माननीय विपक्ष के सदस्यों का और सत्ता पक्ष के सदस्यों का और जो स्वतंत्र सदस्य हैं, सब का समर्थन प्राप्त होगा ।

मान्यवर, आज देश में जो राजनैतिक वृत्ति हैं, उसे बहुत ही संदेह और शंका की दृष्टि से देखा जाता है, हालांकि मैं इस बात को मान कर चलता हूं कि राजनैतिक लोग आम तौर से ईमानदार होते हैं । लेकिन केवल ईमानदार होना ही आज के जमाने में ठीक नहीं है, बल्कि जो आम जनता है, जो जनतंत्र है, जो साधारण जनता है उनमें भी इस बात का विश्वास होना चाहिए कि जो राजनीतिक लोग हैं, चाहे संसद के सदस्य हैं, राज्य सभा या लोक सभा के, या विधान सभा के या किसी पंचायत, या नगरपालिका या स्वायत्त संस्थाओं के सदस्य ईमानदार हैं ।

इसलिए, मान्यवर, जो मैंने यह विधेयक प्रस्तुत किया है, जिसका नाम——

The Declaration and Publication of Assets and Liabilities of Ministers and Members of Parliament Bill, 1986

जिसके लिए हिन्दी में कहा गया है "मंत्रियों तथा संसद सदस्यों की आस्तियों और दायित्वों की घोषणा और प्रकाशन विधेयक इसमें इस बात की चर्चा है कि –

A bill to provide for the declaration and publication of assets and liabilities of Ministers and Members of Parliament and their family members and for matters connected therewih.

मान्यवर, इस विधेयक को प्रस्तुत करते समय जोकि सदन में 21 दिसम्बर, 1986 को पेश किया गया था, उसके उद्देश्य और कारणों में मैंने इस बात की चर्चा की है कि ——

"For a healthy democracy clean and honest public life is a must. The representatives of the people should be above suspicion. It is at the. level of Ministers, including the Prime Minister and Members of Parliament that corruption has to be first stamped out lock, stock and barrel. It must appear that the Ministers and Members are functioning honestly and that they have not misused their positions. It is, therefore, proposed to make it mandatory for every Minister and Member of Parliament to furnish a statement of his assets and liabilities and that of his family members from time to time to the respective Presiding Officers who will cau& the same to be published in the Official Gazette and laid on the Table of th< House.

मान्यवर, हमारे देश में जब अंग्रेजों का शासन था, उस समय इस देश की आजादी की लड़ाई को राष्ट्रपिता महात्मा